

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2125
ANSWERED ON:20.07.2009
DISTURBANCE BY USE OF MOBILE PHONES
Ramasubbu Shri S.

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether increasing use of mobile phones at various public places creates much disturbance to others;
- (b) if so, whether the Government has issued any mobile ethics and directed the telecom operators to comply with same;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government to prevent the violation of code?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) to (d) Considering a petition for imposition of certain reasonable restrictions on the use of mobile phone, the Rajya Sabha Committee on Petitions, in its Report dated 26.02.2009, inter-alia, recommended for making it obligatory for the service providers and mobile manufactures to create adequate awareness amongst the people about proper usage of mobile phone. Accordingly, the Government has issued necessary instructions to Mobile Phone Service Providers on 19.06.2009 & to Mobile Phone Manufacturers on 25.06.2009 making it obligatory on their part to create adequate awareness amongst the people about proper usage of mobile phones and to ensure supply of literature in English and regional language prescribing mobile phone etiquettes wherever a customer purchases a mobile hand set and procures a SIM card.